

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3664
TO BE ANSWERED ON 16.03.2018

CHILD REHABILITATION CENTRES

3664: SHRI JUGAL KISHORE:
PROF. CHINTAMANI MALVIYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Child Rehabilitation Centres run by the Government in the country including bordering areas of Jammu and Kashmir and the amount of budget allocated to these centres during each of the last three years and the current year, State/UT-wise;
- (b) whether the functioning of such centres is satisfactory all over the country and if so, the details thereof;
- (c) if not, the reasons therefor along with the remedial steps taken by the Government in this regard; and
- (d) whether the Government has any proposal to enact a new law to check crime against children and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c): The Ministry of Women and Child Development (MWCD) is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) (now “Child Protection Services”) for supporting of children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing ICPS (now “Child Protection Services” under Integrated Child Development Scheme) and providing financial assistance to the States/UTs on sharing pattern for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. The State Governments/UT Administrations, as per Section 54 of the JJ Act, are required through regular inspection and monitoring to ensure that the institutions are run as per the provisions of the Act and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed there-under.

As per the information provided by the State/UT Governments, as on date, the number of CCIs registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country which are being supported under the ICPS, is at **Annexure-I**.

State/UT-wise details of funds released to the State Governments/UT administration under Child Protection Services erstwhile ICPS reported by State/UTs during each of the last three years and the current year, is at **Annexure-II**.

- (d): No, Madam However, under the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, which has come into effect from 15th January, 2016 a separate new chapter has been added to deal with offences committed against children.

Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 3664 for 16.03.2018 raised by Sh. Jugal Kishore and Prof. Chintamani Malviya regarding “Child Rehabilitation Centres”

State/UT Governments, as on date, the number of Child Care Institutions (CCIs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country which are being supported under the ICPS.

S. No	State/UTs	Institutional Care [Homes] No. Assisted	Open Shelters No. Assisted	Specialised Adoption Agencies No. Assisted
1	Andhra Pradesh	73	12	14
2	Arunachal Pradesh	15	0	1
3	Assam	36	3	14
4	Bihar	54	14	28
5	Chhattisgarh	76	19	14
6	Goa	21	8	2
7	Gujarat	54	3	14
8	Haryana	33	25	7
9	Himachal Pradesh	30	3	1
10	Jammu and Kashmir	22	0	2
11	Jharkhand	36	5	15
12	Karnataka	80	40	28
13	Kerala	31	4	17
14	Madhya Pradesh	61	6	22
15	Maharashtra	77	3	17
16	Manipur	34	12	5
17	Meghalaya	54	4	6
18	Mizoram	45	0	7
19	Nagaland	41	3	4
20	Odisha	110	13	17
21	Punjab	17	1	5
22	Rajasthan	91	23	12
23	Sikkim	18	4	4
24	Tamil Nadu	193	14	15
25	Tripura	20	2	6
26	Uttar Pradesh	81	22	17
27	Uttarakhand	20	2	0
28	West Bengal	66	33	22
29	Telangana	56	12	11
30	Andaman & Nicobar	8	-	-
31	Chandigarh	8	0	4
32	Dadra and Nagar Haveli	-	-	-
33	Daman and Diu	2	-	-
34	Lakshadweep	-	-	-
35	National Capital Territory of Delhi	28	13	3
36	Puducherry	29	2	2
	Total	1620	305	336

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State/UT-wise details of funds released, as on date to the State Governments/UT administration under Child Protection Services erstwhile ICPS reported by State/UTs during each of the last three years and the current year.

(Rs. In Lakhs)

Sl. No.	State/UTs	2014-15	2015-16	2016-17	2017-18
1	Andhra Pradesh	301.62	238.58	110.74	1469.88
2	Arunachal Pradesh	130.68	571.68	52.29	643.71
3	Assam	1010.36	597.90	413.64	2932.68
4	Bihar	204.75	2687.89	2787.92	541.56
5	Chattisgarh	821.24	3955.55	527.77	1428.42
6	Goa	100	235.25	36.83	-
7	Gujarat	1925.75	2328.90	769.95	590.11
8	Haryana	1526.72	496.44	0.00	315.11
9	Himachal Pradesh	835.71	604.04	2345.48	1483.17
10	Jammu & Kashmir	0	113.35	43.12	624.24
11	Jharkhand	36.03	369.88	840.11	1714.57
12	Karnataka	3689.87	1845.24	3720.80	3272.45
13	Kerala	1354.35	944.39	260.50	1849.45
14	Madhya Pradesh	1889.69	1116.03	2503.88	3246.29
15	Maharashtra	762.32	3138.75	2272.33	383.99
16	Manipur	138.48	3082.18	241.34	1536.33
17	Meghalaya	2003.83	1469.55	2060.33	1846.60
18	Mizoram	1919.02	2079.44	1949.55	1917.51
19	Nagaland	957.41	2257.65	1350.37	1457.45
20	Orissa	2544.82	3309.07	1089.22	1655.96
21	Punjab	507.12	820.81	581.67	143.24
22	Rajasthan	3395.82	3258.92	0.00	4752.30
23	Sikkim	390.24	562.00	601.18	662.76
24	Tamil Nadu	3067.10	825.04	13039.37	2013.12
25	Telangana	2087.59	354.88	195.64	-
26	Tripura	1227.34	710.63	676.04	446.81
27	Uttar Pradesh	1798.90	2884.18	3207.19	1830.67
28	Uttarakhand	83.48	66.88	15.54	907.57
29	West Bengal	2574.04	508.67	6763.87	5073.56
30	Andaman & Nicobar Island	145.9	36.03	36.88	31.66
31	Chandigarh	21.98	357.82	245.44	103.01
32	Dadra & Nagar Haveli	68.61	58.66	177.59	24.82
33	Daman & Diu	80.61	82.82	126.42	21.89
34	Delhi	606.22	1363.40	978.64	354.33
35	Lakshadweep	0	0.00	0.00	-
36	Puducherry	1168.57	559.60	826.33	114.35
Total		39376.17	43892.10	50847.97	45389.57